

12.36½ hrs.

## ASSENT TO BILLS

[English]

SECRETARY-GENERAL: Sir, I lay on the Table four Bills passed by the Houses of Parliament during the current session and assented to since a report was last made to the House on the 2nd August, 1991 :—

- (1) The Representation of the People (Amendment) Bill, 1991.
- (2) The Consumer Protection (Amendment) Bill, 1991.
- (3) The Terrorist and Disruptive Activities (Prevention) Amendment Bill, 1991.
- (4) The Constitution (Scheduled Tribes) Order (Amendment) Bill, 1991.

12.37½ hrs.

## BUSINESS OF THE HOUSE

[English]

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD): With your permission, Sir, I rise to announce that Government Business during the week commencing Monday, 26th August, 1991, will consist of:

1. Consideration of any item of Government Business carried over from today's Order Paper.
2. Discussion on the Resolution regarding continuance of President's Rule in the State of Jammu & Kashmir.
3. Discussion and Voting on the

Demands for Grants under the control of the Ministries of:

- |  |   |                           |
|--|---|---------------------------|
| <ol style="list-style-type: none"> <li>(i) Agriculture</li> <li>(ii) Food</li> <li>(iii) Rural Development</li> <li>(iv) Defence</li> <li>(v) External Affairs.</li> </ol> | } | To be discussed together. |
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Sir, with your permission, I also inform the House that at the Speaker's meeting with leaders of parties held yesterday (22-8-1991), it was agreed that :—

- (i) Minister of Industry might reply to discussion on Demands for Grants relating to his Ministry on Monday, the 26th August, 1991.
- (ii) After the disposal of Demands relating to Ministry of Industry, the Statutory Resolution extending Presidential proclamation in relation to the State of Jammu & Kashmir might be taken up and passed on the 26th August, 1991.
- (iii) On conclusion of discussion and voting on the Demands for Grants of the Ministry of External Affairs, the Demands for Grants of the Ministries of Human Resource Development, Home Affairs and Commerce may be taken up in that order.
- (iv) All questions necessary to dispose of all the outstanding matters in connection with Demands for Grants might be